

आयकर अपीलीय अधिकरण, हैदराबाद पीठ
IN THE INCOME TAX APPELLATE TRIBUNAL
Hyderabad ' B ' Bench, Hyderabad

Before Shri R.K. Panda, Accountant Member
AND
Shri Laliet Kumar, Judicial Member

ITA No.57/Hyd/2021		
Assessment Year: 2017-18		
A.C.I.T Central Circle 1(2) Hyderabad (Appellant)	Vs.	Shri Sunil Narang Hyderabad PAN:ABFPN3762L (Respondent)
Revenue by:	Shri K. Madhusudan, CIT(DR)	
Assessee by:	Shri P. Murali Mohan Rao, CA	
Date of hearing:	19/10/2022	
Date of pronouncement:	19/10/2022	

ORDER

Per R.K. Panda, A.M

This appeal filed by the Revenue is directed against the order dated 11.9.2020 of the learned CIT (A)-11, Hyderabad relating to A.Y.2017-18.

2. At the time of hearing, it has been brought to our notice that as per the CBDT Circulars No.03/2018 dated 11.7.2018 and Circular No.17 of 2019, dated 9th August, 2019, the tax limit for filing of appeal by the Revenue before the Tribunal has been fixed at Rs.50.00 lakhs. Since the tax effect in this appeal is less than Rs.50.00 lakhs, we are dismissing the same on account of low tax effect with the liberty to the Revenue

to seek recall of the order, if the appeal falls within the exceptions mentioned in the circulars cited above.

3. In the result, appeal filed by the Revenue is dismissed as withdrawn.

Order pronounced in the Open Court itself i.e. 19th October, 2022.

Sd/- (LALIET KUMAR) JUDICIAL MEMBER	Sd/- (R.K. PANDA) ACCOUNTANT MEMBER
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Hyderabad, dated 19th October, 2022.

Vinodan/sps

Copy to:

S.No	Addresses
1	ACIT Central Circle 2(3) Hyderabad
2	Sri Sunil Narang, Door No.1-7-396/397, Jain Estate, Park Lane, Secunderabad 500003
3	CIT (A)-11,Hyderabad
4	Pr. CIT-Central, Hyderabad
5	DR, ITAT Hyderabad Benches
6	Guard File

By Order